

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO-4449
TO BE ANSWERED ON-22.03.2018

SUPPLY OF WIND POWER TO NON-WINDY STATES

4449. SHRI. J.J.T. NATTERJEE

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:-

- (a) whether the scheme to facilitate supply of wind power to the non-windy States at a price discovered through transparent bidding process is progressing well;
- (b) if so, the details thereof;
- (c) The number of wind mills set up under the scheme, State-wise;
- (d) whether this will also facilitate the fulfilment of Non-Solar Renewable Purchase Obligation requirements of non-windy states; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER (I/C)
(SHRI R.K. SINGH)

(a) & (b) Yes Madam

So far a cumulative capacity of 6000 MW has been bid by SECI to facilitate supply of wind power the non-windy states at a price discovered through bidding process. Out of this, Letter of Award (LoA) have been issued for 4049.9 MW capacity.

(c) The number of wind mills depend on the wind turbine size which would vary from developer to developer. The time period of completion of projects for first auction is not yet over. Location of projects where LoA have been issued are as follows:

State	Gujarat	Tamil Nadu
Capacity	3299.8	749.9

(d) & (e) Non-windy states can comply with Non-Solar Renewable Purchase Obligations (RPO) by purchasing the wind power from these projects. Non-windy states which have entered into Power Purchase Agreements (PPAs) for purchase of power from projects allocated in first two tranches are given below:

Tranche I (1049.9 MW): Uttar Pradesh (439.9 MW), Bihar (200 MW), Jharkhand (200 MW), Delhi (100 MW), Odisha (50 MW), Assam (50 MW), NPCL- Noida (10 MW).

Tranche II (1000 MW): Assam (50 MW), Bihar (100 MW), Goa (50 MW), Odisha (100 MW), Haryana (250 MW), Jharkhand (100 MW), Punjab (150 MW), Uttar Pradesh (200 MW).
